

**Central Administrative Tribunal
Principal Bench**

OA No.3876/2017

New Delhi, this the 7th day of November, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Dr. P. Prasanna Raj
Age 60+ years, S/o Late T. Pukhraj
R/o Residency Green
32, 2nd Floor, Sector-46
Gurugram-121001
(Ex-Addl. Secretary, MCI) ...Applicant

(By Advocate: Shri M.S. Reen)

Vs.

Medical Council of India
Through its President
Pocket-14, Sector-8
Dwaraka, Phase-1
New Delhi-110077. ..Respondents

(By Advocate: Shri A.K. Behera and Ms. Puja Sarkar)

ORDER (ORAL)

Justice Permod Kohli :-

The applicant was posted as Additional Secretary, Medical Counsel of India. Disciplinary proceedings were

initiated against him. On culmination of the disciplinary proceedings, the Competent Authority, i.e., the Executive Committee, decided to dismiss the applicant vide its decision dated 23.05.2017. Consequently, an order of dismissal dated 25.05.2017 was served upon the applicant on 01.06.2017. The applicant preferred statutory appeal on 30.06.2017 before the Governing Body(the competent Appellate Authority). The short prayer in the present OA is for a direction to the Appellate Authority to decide the appeal filed by the applicant.

2. Shri A.K. Behera appearing on behalf of the respondents submits that the respondents have statutory period of six months to decide the appeal. We notice that almost five months are already over and in that manner the respondents would have about a month or so to decide the appeal. However, Shri Behera submits that some reasonable time may be allowed to the respondents to decide the appeal. Considering his request, this OA is disposed of at the admission stage itself with a direction to the respondents to

decide the appeal dated 30.06.2017 filed by the applicant within a period of three months from the date of receipt of a copy of this order and communicate the outcome to him.

(K.N. Shrivastava)
Member(A)

(Justice Permod Kohli)
Chairman

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